GENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



C.C.P. NO. 250/91 in O.A. NO. 1654/88

DEG IDED ON: 08.04.1992

O. P. Gupta

... Petitioner

-Versus-

R. K. Bhargava & Anr.

... Respondents

COR AM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. P. C. JAIN, MEMBER (A)

For the Petitioner - Shri S. S. Duggal, Counsel

For the Respondents - Shri M. L. Verma, Counsel

ORDER (CRAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

It is no doubt true that the judgment of the Tribunal has not been complied with for quite some time. There is a considerable delay in this behalf. Shri Verma, learned counsel for the respondents today placed for our perusal office order No. 122 of 1992 dated 7.4.1992 which says that the case of the petitioner for promotion during the relevant period was considered and he was found not fit for promotion to the grade of Executive Engineer (Civil) on ad-hoc basis during the period from March, 1973 to March, 1978 during which time some of his juniors were promoted. It is also stated that he had attained the age of superannuation on 31.3.1978. Heme, we are satisfied that though late, the direction of the Tribunal has been complied with. Whatever survives for consideration now is the delay in complying with the judgment of the Tribunal. Shri Verma expressed regret for the delay and explained that this is on account of the fact that the records of a very old case were required

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to be traced and considered. He, therefore, explained that the delay is on account of administrative difficulties and expressed his regret for the same. We accept the expression of regret and drop these proceedings.

No costs.

(P.C. Jain) Member (A) (V. S. Malimath)
Chairman

as 080492